

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE,
CHENNAI**

ORIGINAL APPLICATION NO. 17 OF 2022

PermandllaKiran Kumar

Hyderabad

...Applicant(s)

-Vs-

The State of Telangana,

Rep. by its Secretary Public,

Telangana and Ors.

...Respondent(s)

REPORT OF THE DISTRICT FOREST OFFICER – R3

S. NO.	PARTICULARS	PG. NO.
1.	Report of the District Forest Officer	1

Mrs. H. Yasmeen Ali,
Counsel for the 3rd Respondent

Place: Chennai

Date: 28.10.2025

**REPORT OF DISTRICT FOREST OFFICER, MEDCHAL-MALKAJIGIRI TO
BE FILED BEFORE THE HON'BLE NGT., SZ., CHENNAI IN O.A. NO.17 OF
2022 FOR THE HEARING TO BE HELD ON 29.10.2025 AS POSTED IN
ORDER DATED:19.08.2025.**

This is to submit that Gajularamaram Forest Block was notified under Section 29 of Hyderabad Forest Act, 1355 Fasli with total extent of Area Acres 486.00 gts (196.68 Ha.). The Sy.No wise details of areas included in the Forest Block are as hereunder.

Sl. No	Village	Sy.No.	Area included in the Forest Block	
			Hectares	Acres-Gts
1	Gajularamaram	19	190.68	471-14
2	Gajularamaram	25 & 26	5.93	14-26
			196.61	486.00

It is submitted that the entire area of Sy. 19 admeasuring of Ac. 471.14 Guntas of Gajularamaram Village has been included in Gajularamaram Forest Block. **The Forest Block is under the control, protection and management of Forest Department since more than seven decades having been fixed with boundary pillars on the ground along the entire boundary of the Reserve Forest Block.**

- **One Original Application 17/2022/EZ was filed before the Hon'ble NGT, Chennai by Sri. Permandlla Kiran Kumar, Gajularamaram (V), Shapur Nagar, Jeddimetla, Quthubullapur (M), Medchal-Malkajigiri District regarding encroachments into the water bodies and the Forest Land by the Real Estate Developers.**
- **The Hon'ble NGT, South Zone, Chennai in its order Dt: 11.02.2022** appointed a joint committee comprising the following to inspect the area, submit action taken report on violations if any on all the points mentioned therein.
 1. District Collector, Medchal- Malkajigiri.
 2. District Forest Officer, Medchal Division.
 3. HMDA.
 4. Hyderabad Lakes and water bodies Management (HLWBM) Circle.
 5. GHMC.
 6. Telangana State PCB, nominated by the Chairman.
- The Commissioner, HMDA (Director Planning-I) informed that HMDA is made as Nodal Agency for co-ordination and for providing necessary logistics for the purpose mentioned therein and the Chief Planning Officer, HMDA was deputed for conducting joint inspection.
- In pursuance to the orders of the **Hon'ble NGT, Chennai, the Regional Deputy Director, S&LR, Hyderabad and his team taken up the joint survey of Forest land situated in Sy.No.19 of Gajularamaram Village on 04.03.2023.**
- As per the decision taken by the Joint Committee appointed by Hon'ble National Green Tribunal, Southern Zone Bench, Chennai, the Asst Director,

Survey & Land Record, Medchal-Malkajgiri District demarcated the Forest block boundary as per the village map by forming a committee of surveyors and Dy. Inspector of Land Survey on the ground and map was prepared with latitudes and longitudes and submitted to the committee.

- As per the joint survey of Sy.No.19 done by the Regional Deputy Director, Survey & Land Records, Hyderabad, the total area of Sy. No.19 of Gajularamaram Village is Ac. 471-14 Guntas as per the Pahani (1958-59), while the area as per Village map (1957 AD) is Ac. 437-00 Gts but as per physical possession, there is only Ac. 442-00 guntas of land belongs to Sy. 19 by the Forest Department.
- As per survey points shown by the survey team for the Forest Block in Sy. No.19 is Ac. 418-00 Guntas only, but it was mentioned as Ac.437-00 Gts in the report. Thus, there is deviation of Ac. 19.00 Gts shortfall.
- Based on the RDD survey report Dt: 18.03.2023, some private persons are in encroachment of notified Forestland in Sy.19 which is worked out to be Ac.16-21 Guntas while others' land (except Sy. No. 19) to an extent of Ac. 35-03 Guntas is in occupation of Forest Department in the field.
- ***Despite of repeated requests made by Forest Department, the RDD, S&LR, Hyderabad and team has not taken up the survey commencing from Tri-junction and By-junctions to decide the legal status of the subject Forest land, which is ought to be done.***
- Based on the RDD survey report, it is noticed that certain areas inside the Gajularamaram Forest Block have been encroached by certain people illegally against whom suitable action for eviction has been initiated and notices have been issued to (21) persons by the GHMC., Hyderabad.
- **In (5) cases, the parties have approached the Hon'ble High Court for the State of Telangana at Hyderabad and filed suits in W.P. Nos. 4741/2020, 11082/2021, 13319/2021, 21412 of 2022 and 21398/2022 in which, Counter Affidavits have also been filed through the Government Pleader for Forests and the cases are pending with the Hon'ble High Court.**
- As detailed survey report along with Geo Coordinates not furnished by the Regional Deputy Director, **the Hon'ble NGT., S.Z., Chennai in its order Dt: 22.07.2024 directed the District Collector, Medchal-Malkajgiri District** and the Regional Deputy Director, SS & LR to expedite the process properly taking up survey of entire land of Sy. 19 of Gajularamaram Village which is totally included in the notified Forest Block of Gajularamaram starting from Tri-junction fixing the entire boundary and to provide the appropriate Geo-coordinates and also to fix the survey points within the given time of four (4) weeks, failing which, the Regional Deputy Director may appear before the Hon'ble NGT., Chennai.
- While enclosing a copy of the Hon'ble NGT, Chennai order, the Commissioner, Survey Settlements & Land Records, Survey Bhavan, Narayanaguda, Hyderabad was requested to issue suitable instructions to the concerned Regional Deputy Director, S&LR to take immediate action required/sought for in the matter by resurveying the entire area starting from Tri-junction point as per Gajularamaram Reserve Forest Gazette notification and also to fix the boundary of entire land situated in Sy. No. 19 of Gajularamarm, which is totally included in the notified Gajularamaram

Reserve Forest Block to enable to submit compliance report to the Hon'ble NGT., Chennai in the next hearing to be held on 27-08-2024.

- In compliance to the orders of the NGT, the Regional Deputy Director, S&LR officials have conducted the survey of entire Reserve forestland situated in Sy. No. 19 of Gajularamaram Village afresh from 12.08.2024 to 14.08.2024 and the Commissioner and the Director of Settlements, Survey & Land Records, Telangana State, Hyderabad in Rc.No.F1/1492/2021; Dt: 23.08.2024 furnished the Surveyed Sketch to the Forest Department with Geo coordinates. But, even this time also, despite the Forest Department requested to commence the survey from Tri-Junction Point i.e. Survey Station No. 1 of Reservation Records which is ought to be done, the S&LR Team has deliberately started survey starting from the land situated at Sy. 28.
- The Survey Team has deliberately left over the land to an extent of about 146 Meters width over a length of about 900 Meters i.e. starting from Point No. 1 from Sy. No. 28 towards North to South side up to Sy. No. 20 though the said left over gap area is absolutely belongs to Sy. No. 19 (Which is included in the notified RF Block, Gajularmaram) where there is already well grown thick forest growth as on this date which can be seen in the field clearly and the entire said area is under the control, management and protection of the Forest Department since then to till to date. (Surveyed map of Sy. No. 19 of Gajularamaram Village conducted from 12.08.2024 to 14.08.2024 prepared by Regional Deputy Director, S&LR, Hyderabad is enclosed).
- These two discrepancies are also again giving lot of scope for creating deviations in the area of the subjected land. However, now as per the fresh surveyed sketch furnished by the Regional Deputy Director, S&LR Department and, the total area of Sy. No. 19 is arrived to be Ac. 430-00 Gts., only as against the total notified area of Ac. 471-14 Gts., belongs to the Gajularmaram Forest Block.
- **Therefore, it was reported to the NGT that the Survey now conducted by the Regional Deputy Director, S&LR, Hyderabad excluding part of notified Reserve Forest land resulting shortfall of area is not agreed to for the reasons submitted above. Therefore, afresh survey of land situated in Sy. No. 19 of Gajularamaram Village (i.e. the entire land which was declared as Forest Block long back) as per notified Reserve Forest Block is required to finalize the matter.**
- **The Hon'ble NGT, South Zone, Chennai passed the following order Dt: 27.08.2024 in O.A. No. 17/2022.**

ORDER:

- 1. The District Forest Officer, Medchal-Malkajgiri District has filed the report after the survey is done by the Regional Deputy Director – Survey, Settlements and Land Records. In this regard, let the District Collector - Medchal-Malkajgiri District file a report adverting to the report of the District Forest Officer.**
- 2. Post the matter on 01.10.2024.**

The Hon'ble NGT, South Zone, Chennai, passed the following order
dated: 01.10.2024 in O.A. No. 17/2022

ORDER:

1. *The report dated 30.09.2024 of the 4th Respondent / District Collector, Medchal-Malkajgiri District is filed, wherein it is stated that a revised joint survey has to be done by involving the Joint Director - Survey Department to ascertain the overlapping of the forest lands.*
2. *Let the District Collector - Medchal-Malkajgiri District file a detailed report after making a joint survey.*

Post the matter on 06.12.2024.

The Hon'ble NGT, South Zone, Chennai, passed the following order,
Dt: 06.12.2024 in O.A. No. 17/2022

ORDER:

The learned counsel appearing for the State of Telangana would seek time to file the report of the District Collector, - Medchal-Malkajgiri.

Post the matter on 04.02.2025.

- The District Collector, Medchal Malkajgiri District in Lr. No. LP/631/2022, Dated: 05-12-2024, while communicating the Joint survey Report of Sy. No. 19 of Gajularamaram (V), Quthubullapur (M) done by the Joint Director (Survey), Dt. 20-11-2024 has requested the District Forest Officer to furnish remarks on the finding of the said survey report.
- The District Forest Officer submitted the following detailed remarks on the Joint inspection report in D.F.O, Rc.No.32/2022/D, Dt.10.01.2025 to the District Collector for necessary action.
- In reply to the contents of Para-3 of the joint inspection Report Dt: 20.11.2024 in question, as stated by the concerned authorities in Para-1 of the Inspection Report, the survey of the areas of Patta Lands as well Government Lands have already been demarcated and fixed the boundaries by survey department in Gajularamaram Village long back in the year 1956 & 1957. However, as argued by Forest Department department, there are permanent Boundary Stones already existing at Tri-junction & By-Junction Points of Sy. No. 19 of Gajularamaram Village which are in tack permanently even as on this date which should be taken into the consideration as Tippons to be used for demarcation of any survey numbers in general and more particularly, ***the Sy. No. 19 of Gajularamaram Village which the entire area of Ac. 471-14 Guntas has already been declared as Gajularamaram RF Block which was notified under Section 29 of Hyderabad Forest Act, 1355 Fasli.***
- The joint Survey Team did not commence the resurvey taking into the consideration of the said Try & Bi-Junction points to decide the legal status of the subject land in Sy. No. 19 of Gajularamaram Village.
- As per the joint Survey of Sy. No. 19 situated in Gajularamaram Forest Block done by the Regional Deputy Director, Survey & Land Records, Hyderabad

as reported in Rc.No. A5-156-2021; Dt: 18.03.2023, the total area of Sy. No. 19 of Gajularamaram Village is Ac. 471-14 guntas as per the Pahani (1958-59), while the area as per Village map (1957 AD) is Ac. 437-00 guntas, but as per physical possession, there is only Ac. 442-00 guntas of land belongs to Sy. 19 by the Forest Department.

- In subsequent survey conducted and as per report of the Commissioner and the Director of Settlements, Survey & Land Records, Telangana State, Hyderabad in Rc.No. F1/1492/2021; Dt: 23.08.2024, they contended that the said area in possession is only Ac. 430-00 Gts. Thus, still there is shortage of notified Forestland to an extent of Ac. 41.14 Guntas as on the date, which clearly indicates that the said shortfall of notified Forestland is under illegal occupation of private persons.
- The S&LR authorities have also declared that private persons are in encroachment in Sy. 19 belong to Forest Department, which is worked out to be Ac. 16-21 guntas, while others' land (except Sy. No. 19) to the extent of Ac. 35-03 guntas is in occupation of Forest Department in the field. But, this version of the S&LR Departmental official was not accepted by the Forest Department as despite of repeated requests made by forest Department, **the RDD, S&LR, Hyderabad and team has not taken up the survey commencing from Tri-junction and By-junctions which is ought to be done and the Forest Department accordingly reported the same facts to the Hon'ble NGT., SZ., Chennai in counter affidavit filed by Forest Department.**
- Since, there are discrepancies in the survey reports submitted by the ADSLR, the Regional Deputy Director, Survey, Settlements & Land Records, Telangana State Hyderabad, it was requested to conduct joint survey once again afresh starting the survey from Tri-Junction Point/Station No. 1 so as to enable to arrive the final conclusion.
- But, as the S&LR Departmental authorities have not reacted to the occasion, the **Hon'ble NGT., SZ., Chennai in its order dated: 22-07-2024 issued orders directing the RDD, S&LR Department to expedite the process starting from Tri-junction, provide the appropriate Geo coordinates and fix the survey points to enable the respective departments to find out the encroachments and take appropriate action.**
- In reply to the contents of Para-5 of the joint Inspection Report, it is submitted that **the Survey Team constituted by the S&LR Department has done only joint inspection of the site on 20-11-2024 without conducting any survey physically in the land belongs to Sy. No. 19 of Gajularamaram Village included in Gajularamaram Forest Block and drawn up only the inspection note which does not serve the very purpose** to exactly identify the area of the Forest Block in the possession of Forest Department and in the possession of the encroachers and this also does not full fill the compliance of the Hon'ble NGT orders. Had, the survey team did survey physically in the field afresh taking the Tri-junction Point as Station-1 as ordered, they would have furnished the surveyed map/sketches to inspection report which is on hand.
- Regarding the contents to the extent of 800 Mts., (As stated by Forest Department as 900 Mts., length and 146 Mts., width), the area in question which is totally grown up, covered with full of forest species and which is totally in the continuous physical possession, protection and management of

the Forest Department. The S&LR authorities are simply saying that it is an intrinsic error crept while preparing the Village map is not acceptable as the entire area starting from Tri-junction point is physically existing in the field intact which is absolutely belongs to Sy. No. 19 of Gajularamaram and is part of notified Forest Block. The S&LR Departmental authorities simply ignored this subjected land resulting shortfall in the notified Forestland. If this land is confirmed to be the Reserve forest, the deviation of shortage in the Reserve forestland will be settled, thereby the greater extent of dispute can be resolved permanently. Otherwise, it amounts provisions of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 / Van (Sanrakshan Evam Samvardhan) Rules, 2023 (Forest Conservation Act, 1980).

- In reply to the contents of Para-6 of the joint Inspection Report, the issue relates to resolve the dispute of shortage of land in Sy. No. 19 of Gajularamram Village, which is totally notified Reserve forest land. Whereas, the S&LR Departmental authorities are discussing about the demarcation of Sy. No. 28 basing on its Tippons is not correct which is nothing to do with the present issue in question for demarcation of **notified Gajularamaram RF Block boundaries** to resolve the boundary dispute.
- In view of the above reasons, it was reported to the District Collector, that the survey now conducted Dt: 20.11.2024 is not agreed to by the Forest Department. Therefore, it was requested to arrange to conduct revised joint survey of the subject land afresh by the Joint Director – Survey Department as per the following points to settle the Reserve Forest Boundary boundary dispute to avoid legal complications.
 - I. To commence joint survey **of entire notified Reserve forest area of Sy. 19 of Gajularamaram Village starting from Tri-junction** where permanent Boundary Stones exist, which are in tack permanently even as on this date.
 - II. **To provide the appropriate Geo-coordinates, demarcate R.F boundary and fix the survey points on the ground.**
 - III. The shape of the Surveyed map should tally as per notified Forest Block map enclosed.
 - IV. To provide Map showing existing Reserve Forest Boundary, area surveyed by the Joint Director and legal status of the area excluded with extent which is with full of existing forest growth under the control and protection and management of Forest Department.
- During the meeting held on 28.01.2025, the District Collector instructed the Forest Department to conduct survey of Sy.No.19 of Gajularamaram Village as per records for fixing of Gajularamaram Forest Block boundary immediately keeping in view of urgency, as the next hearing is posted on 04.02.2025 by NGT, Chennai in O.A. No. 17 of 2022 (South Zone).
- Accordingly, it was requested the Prl.Chief Conservator of Forests & HoFF to arrange to depute Survey team from G.I.S wing to survey entire Sy.No.19 of Gajularamaram Village included in Gajularamaram forest Block to settle the forest boundary disputes as desired by the NGT, Chennai.

**The Hon'ble NGT, South Zone, Chennai passed the following order
Dt: 04.02.2025 in O.A. No. 17/2022(SZ) passed the following order.**

ORDER:

1. *The detailed report of the 4th respondent/District Collector, Medchal-Malkajgiri District has not yet been filed.*
2. *As a last chance, the matter is adjourned to 21.03.2025 for filing the report of the District Collector. If the report is not filed before the next the next hearing date, it will received only upon payment of the cost.*

In pursuance to the orders of the **Hon'ble NGT., S.Z., Chennai dated; 04-02-2025 passed in O.A. No. 17 of 2022**, the following survey report was submitted to the District Collector, in District Forest Officer, Rc.No.32/2022/D ; Dt: 13.03.2025 for filing before the Hon'ble NGT., S.Z., Chennai in the next hearing on 21-03-2025 by the District Collector, Medchal-Malkajgiri.

1. In compliance of the orders issued by the District Collector, Medchal Malkajgiri District, the District Forest Officer, Medchal Division with his Team of staff has taken up the survey of the entire Gajularamaram R.F Block situated in Sy. 19 of Gajularamaram Village with DGPS on 04.02.2025 and 05.02.2025. The survey was started from Tri-junction from Station No. 1 to Station Point No. 75 closing at By-Junction and accordingly drawn the map. The following is the outcome of the survey done:

- (i) The survey continued from Tri-junction Station No. 1 to 2 drawing the boundary line between Gajulramaram, Bowrampet and Suraram Reserve Forest Blocks. This line remained intact with the Pakka (permanent) Forest boundary demarcation pillars erected on the ground. However, there is a land dispute to the extent of Ac. 02-09 Gts., for which W.P. No. 11082 of 2021 & 13319 of 2021 are filed in which Counter Affidavits have already been filed by forest Department and **all the cases are still pending with Hon'ble High Court for the State of Telangana at Hyderabad.**
 - a. Distance from Station No.1 to 2 is 824 M as per village map and as per forest block notification.
 - b. As per physical possession of Forest Department, the distance from Station No. 1 to 2 is showing as 788 M for which map is prepared. By whome
 - c. As per Regional Dy. Director, Survey & Land Records survey report Dt: 18.03.2024 and 23.08.2024, the distance from Station No.1 to 2 is shown as 678 M.
- (ii) The survey is continued from Station No. 2 to 3 drawing the boundary line between Gajulramaram RF Block and Sy.No.28 as per physical possession, but not as per notified Forest boundary and Village map for which, the boundary line remained intact with old Pakka (permanent) boundary pillars erected at respective stations.
- (iii) The survey is continued from Station No. 3 to 7 drawing the boundary line between Gajulramaram RF Block and Sy.Nos.23, 21, 20 having been constructed compound wall with Coursed Rubble Stone (CRS masonry) and remained intact with old Pakka (permanent) boundary pillars erected at respective stations.
- (iv) The survey is continued from Station No. 7 to 9 drawing the boundary line between Gajulramaram RF Block and Sy.Nos 20. This line remains intact with old Pakka (permanent) boundary pillars.

- (v) The survey continued from Station No. 9 to 12 drawing the boundary line between Gajulramaram RF Block and Sy.Nos.20,32,68,69,70. This line remained intact with the Pakka (permanent) boundary pillars erected with chain link fencing.
- (vi) The survey is continued from Station No. 12 and runs up to station Nos 13,14,15,16,17,18,19,20,21,22 and 23 and Sy.Nos.70,89,92,93,98 and 18. However, some encroachers have occupied certain forest area and raising Agricultural crops and habitation. The above survey stations are fixed by the RDD., S&LR., Hyderabad after conducting survey. This land has to be retrieved by getting the encroachers evicted.
- (vii) The survey is continued from Station No. 23 to 25 drawing the boundary line between Gajulramaram RF Block and Sy.Nos.16 and 15. This line remained intact with the Pakka (permanent) boundary of old existing pillars erected. However, there is a land dispute to an extent of Ac. 01-05 Gts., for which W.P. No. 21412 of 2022 filed in which, Counter Affidavit has already been filed by Forest Department and **all the case is still pending with the Hon'ble High Court., T.G, Hyderabad for the State of Telangana at Hyderabad.**
- (viii) The survey is continued from Station No. 25 to 30 drawing the boundary line between Gajulramaram RF Block and Sy.Nos.12 and 15. This line remained intact with the Pakka (permanent) old boundary pillars erected with chain link fencing from Station No. 26 to 30. As per Regional Dy. Director, Survey & Land Records survey, part of habitation is falling inside the R.F boundary for which Notices have been issued to the encroachers by the GHMC officials. Further, part of equal Forest area is falling outside the R.F boundary.
- (ix) The survey is continued from Station No. 30 to 32 drawing the boundary line between Gajulramaram RF Block and Sy.No.445. This line remained intact duly having constructed the boundary with Stone masonry up to basement. However, there is a land dispute to an extent of Ac. 01-08 Gts., and Ac. 02-00 Gts., for which W.P. No. 21398 of 2022 and W.P No. 4741 of 2022 filed in which, Counter Affidavits have already been filed by Forest Department and **all the cases are pending with the Hon'ble High Court for the State of Telangana at Hyderabad.**
- (x) The survey is continued from Station No. 32 to 43 drawing the boundary line between Gajulramaram RF Block and Sy.Nos. 444, 440, 439, 438, 435, 420, 419 and 398. This line remained intact with the Pakka (permanent) old boundary pillars erected and fixed Chain link fencing which is confirmed in the survey conducted earlier by the RDD., S&LR., Hyderabad. From Station Nos.33 to 43 some open land outside existing boundary line is shown as included in the RF area, as per survey conducted by the Regional Dy. Director, Survey & Land Records.
- (xi) The survey continued from Station No. 43 to 62 drawing the boundary line between Gajulramaram RF Block and Sy. Nos. 397 and 396. However, some have encroached upon the forest land which is confirmed in the survey conducted by the RDD.,S&LR., Hyderabad. This land requires to be retrieved by getting the encroachers evicted. However, as the GHMC., Hyderabad is also one of the Respondents in this O.A No.17 of 2022 in Hon'ble NGT, South zone at Chennai., they have identified the encroachers and already issued notices to evict the forest land. Further follow up action is awaited from the GHMC., Hyderabad. Chain link fencing was done as per present possession to avoid further encroachments.
- (xii) The survey continued from Station No. 62 to 69 drawing the boundary line between Gajulramaram RF Block and Sy.Nos. 394,396 and 380. Some have encroached some of the forestland which is an open land. The same is

confirmed in the survey conducted by the RDD.,S&LR., Hyderabad. This land requires to be retrieved by getting the encroachers evicted.

- (xiii) The survey continued from Station No. 69 to 72 drawing the boundary line between Gajulramaram RF Block and Sy.Nos. 379 and 376. The boundary line remained intact having fixed with chain link fencing as per old existing boundary pillars.
- (xiv) The survey continued from Station No. 72 to 74 drawing the boundary line between Gajulramaram RF Block and Sy.Nos. 376,375 and 373. Some have encroached some of the forest land inside the Reserve forest boundary which is an open land and the same is confirmed in the survey conducted by the RDD.,S&LR., Hyderabad. This land requires to be retrieved by getting the encroachers evicted.
- (xv) The survey continued from Station No. 74 to 75 drawing the boundary line between Gajulramaram RF Block and Sy. Nos. 373,372 and 371. The boundary line remains intact having fixed with chain link fencing reaching the By-junction of Bowrampet and Gajulramaram villages reaching Station No. 75.
- (xvi) The survey continued from Station No. 75 to 1. The boundary line is remained intact having common boundary between Bowrampet Reserve Forest and Village and Gajulramaram Reserve Forest and Village reaching Station No. 1.

2. In this regard, it is submitted that as per the above DGPS survey done, the area in the custody of the Forest Department and under encroachments is as follows:

Sl.No	Village	Sy.No.	Area included in the Forest Block	
			Hectares	Acres-Gts
i	Gajulramaram	19	190.68	471-14
ii	Gajulramaram	25 & 26	5.93	14-26
			196.61	486.00
iii	Area now in the custody of F.D. including the area in which disputes cases filed in High Court	19, 25 & 26	181.30	447-04
	Land encroached by others as confirmed by S&LR officials to be retrieved		8.11	20.02
	Total area		189.05	467.06

3. The short fall of forest area is **Ac 18-34 Gts., (486.00-467.06)**.

The District Collector, submitted a report Dt: 20.03.2025 to the Hon'ble NGT.

Based on the report of the District Collector, the Hon'ble NGT, South Zone, Chennai passed the following order Dt: 21.03.2025 in O.A. No. 17/2022(SZ) (Copy enclosed for kind perusal).

ORDER:

1. *The report dated 20.03.2025 filed by the District Collector - Medchal Malkajgiri District is taken on file.*
2. *The report of the District Collector-Medchal Malkajgiri District states that a survey was conducted and drawing the boundary line between Gajularamaram and Suraram Reserve Forest Blocks. After surveying the distance between various station numbers, it is found that there is an encroachment on the Forest Block of an extent of 8.11 Hectares.*
3. *Further, it is stated that there is a balance area to an extent of 18 Acres 34 Guntas is a Shortfall. The report does not state as to how the 18 Acres were lost. Be that as it may, the report does not mention about the removal of encroachment and reclaiming the forest land from the encroachers.*
4. *The learned counsel appearing for the Forest Department would seek a short time to get appropriate instructions and file the action taken report from the Forest Department.*
5. *We direct the District Collector- Medchal Malkajgiri District as well as the Forest Department and Greater Hyderabad Municipal Corporation to ensure that the encroached area is reclaimed and also account for the balance area of 18 Acres 34 Guntas which is said to be a shortfall. If such a report is not filed before the next hearing date, the same will be received only on payment of cost.*

Post the matter on 16.06.2025.

As per Hon'ble NGT, South Zone, Chennai order; Dt: 21.03.2025 in O.A. No. 17/2022(SZ), the following further action has been taken in the matter for getting eviction of the illegal encroachments in Gajularamaram Forest Block situated in the entire Sy. No.19 of Gajularamaram Village, Quthbullapur Mandal, Medchal-Malkajgiri District.

- Notices have been issued to all the 12 occupants who are in possession of illegal encroachments in the notified Reserve Forest land deliberately committing guilty causing great irreparable loss to the Forest land, Flora and Fauna violating the provisions of T.G. Forest Act, 1967 and Forest (Conservation) Act, 1980. In the said notices issued, the illegal occupants have been directed to evict encroached forest land within (15) days from the date of receipt of the notice. They have also been cautioned that in case if they fail to do so with the given time limit, the District Forest Officer will proceed with initiation of criminal and penal action as per the provisions of the relevant as deemed fit in accordance with the provisions of the relevant Acts and Rules.
- In response to the said notices issued to (12) individuals, five persons have submitted their written explanations and the explanations from the remaining seven people are awaited. Out of these (5) explanations received, three cases have been carefully examined and found that there are no merits in their explanations as the joint survey report, field verification and ground reality clearly shows that all the subject lands claimed under the guise of private lands are falling within notified forest boundary of Gajularamaram Forest Block situated in Sy. No. 19 of Gajularamaram village. Further, all the three occupants are in physical possession of notified Reserve Forest land situated in Sy.No.19 of Gajularamaram village. Hence, all the three claims have been rejected with instructions to vacate the Forest land immediately to

avoid further action to be initiated as deemed fit as per the provisions of the relevant Acts.

- Meanwhile, the following seven fresh W.Ps have been **filed in the Hon'ble High Court of Telangana, Hyderabad** by the illegal occupants in protest of the notices issued by the District Forest Officer, Medchal Division to evict the illegally occupied forestland.

Sl.No	W.P.No	Filed by	Gist of the case
1	To be Numbered	Venus Group Kukatpally, Hyderabad Rep. by its Partner K.Raja Reddy.	National Green Tribunal, Southern Zone, Chennai, Chennai and 15 others.
2	15402/2025	Yatavelli Srinivas Reddy, S/o. Y. Shankar Reddy, Gajularamaram, Medchal-Malkaj giri District, Telangana - 500055	The State of Telangana, Rep., by its Prl. Secretary (E.F.S & T) Telangana Secretariat, Hyderabad and two others.
3	15413/2025	Suresh Kumar Gunthula and Guthula Hema Sunder Kumar, R/o Gajularamaram Villasge, Medchal-Malkajgiri District.	The State of Telangana, Rep., by its Prl.Secretary (E.F.S & T) Telangana Secretariat, Hyderabad and two others.
4	15435/2025	M/s. Shiva Sai Builders & Developers Rep. by its Partner Kolukula Jagan and M Satyanarayana, S/o M Pentaiah,	The State of Telangana, Rep., by its Prl.Secretary (E.F.S & T) Telangana Secretariat, Hyderabad and two others.
5	15992/2025	Sri.Kota Anjaneyulu, Quthbullapur, Medchal-Malkajgiri District, Telangana	The State of Telangana, Rep., by its Prl. Secretary (E.F.S & T) Telangana Secretariat, Hyderabad and two others.
6	16001/2025	Sri.Kota Prasad, Quthbullapur, Medchal- Malkajgiri District, Telangana	The State of Telangana, Rep., by its Prl. Secretary (E.F.S & T) Telangana Secretariat, Hyderabad and two others
7	19054/2025	Mr. Sistla Krishna S/o Suresh Sistala R/o H. No.2-4-118/2/B, Swaroop Nagar, Uppal Medchal Malkajgiri District, Telangana	The State of Telangana, Rep., by its Prl.Secretary (E.F.S & T) Telangana Secretariat, Hyderabad and two others

- Out of all seven fresh W.Ps now filed in the Hon'ble High Court for the State of Telangana at Hyderabad, **the Hon'ble High court passed interim orders in respect of W.Ps figured at Sl.Nos 2, 3 and 4, which reads as here under.**

ORDER:

Heard the learned Counsel for the petitioner and learned Assistant Government Pleader for forests, for the respondents.

There shall be interim direction to the petitioner to forthwith submit detailed explanation to the impugned notice issued by respondent No.3; Dt: 17.05.2025 and on receipt of the same, respondent No.3 is directed to pass final orders on the impugned notice within a period of four (4) weeks from the date of receipt of such explanation by affording opportunity of hearing to the petitioner. Till such orders are passed, respondent No.3 is directed to not to dispossesses the petitioner from the property.

List the matter on 30.06.2025

- Whereas, in respect of at Sl.No.5, 6 & 7 above, the Hon'ble High court disposed of W.Ps which reads as here under.

W.P.No.15992/2025 order Date : 13.06.2025.

Having regard to the submission made by learned counsel for the respective parties and without going into the merits of the case, this Writ Petition is disposed of directing respondent No.3 to treat the notice, dated 17.05.2025, as show cause notice and consider the explanation, dated 10.06.2025 submitted by the petitioner and pass appropriate orders, strictly in accordance with law, as expeditiously as possible, preferably within a period of four (4) weeks from the date of receipt of a copy of this order and communicate a copy thereof to the petitioner.

Miscellaneous petitions pending, if any, shall stand closed.

There shall be no order as to costs.

W.P.No.16001/2025 order Date : 13.06.2025

Having regard to the submissions made by learned counsel for the respective parties, this Court is of the view that the respondents, without following due process of law and without affording an opportunity to the petitioner are trying to dispossess the petitioner from the subject land. It is a well-settled principle of law that no person shall be deprived of his or her property without following due process and without affording an opportunity of being heard.

Accordingly, this Writ Petition is disposed of directing the respondents to follow due process of law and to take appropriate action, strictly in accordance with law.

W.P.No.19054/2025 order Date: 07.07.2025

Having regard to the submissions made by learned counsel for the respective parties, this Court is of the view that the respondents, without following due process of law and without affording an opportunity to the petitioner are trying to dispossess the petitioner from the subject land. It is a well settled principle of law that no person shall be deprived of their property without following due process and without affording an opportunity of being heard.

Accordingly, this Writ Petition is disposed of directing the respondents to follow due process of law and to take appropriate action, strictly in accordance with law.

- Display boards were erected claiming ownership of the forestland for public awareness on 06.03.2025.
- All the above 12 occupants (**six persons approached Hon'ble High Court and six persons have not approached**) who are in possession of illegal encroachments in the notified Reserve Forest land were called for personal hearing before the under signed to present on 25.06.2026 vide this office notices issued in Re.No.32/2022/D(i) to D(xii) with all connected documents in support of their claims of the property claiming for disposing statements and to record during personal hearing before eviction.
- Out of 12 notices issued, 10 occupants have attended this office on 25.06.2025 and sought one-month time for submitting the documents and personal hearing.
- On completion of one-month time, all the 12 occupants have been issued notices to attend on 28.07.2025 at 11-30 AM along with all the original documentary evidences connected to the property possessing by them without fail for deposing their statement and to record during the personal hearing for taking further action in the matter as deemed fit as per the rules applicable.
- The notices recipients attended the office of the District Forest Officer, Medchal on 29.07.2025 and submitted representation **with a request not to take any action until the matter is decided by the Hon'ble NGT.**

The Hon'ble NGT pronounced the following order Dt: 16.06.2025 and posted the matter on 19.08.2025.

1. **The report of the Forest Department is filed, wherein it is stated that a few of the occupants, who were issued with the notices of eviction by the District Forest Officer – Medchal Malkajigiri, have approached the Hon'ble High Court of Telangana and obtained an order not to dispossesses them till such time the final orders are passed in W.P. Nos. 15402 of 2025, 15413 of 2025 & 15435 of 2025.**
2. **Incidentally, one of the respondents herein has also moved the Hon'ble High Court of Telangana. Unless, a logical conclusion is arrived at in the above said Writ Petitions, which relates to same survey numbers in the above Original Application, we cannot proceed further.**
3. **In the meanwhile, let the Forest Department and the Revenue Department give a detailed report as to what is the extent of land that is available in Sy. No.19 after the survey done and whether the land in possession of the Respondents No.13 to 15 is an encroached land or they are in the possession in their own right.**
4. **The Greater Hyderabad Municipal Corporation (GHMC) also seems to have issued notices, the fate of which is Page 3 of 3 not known. Let the GHMC give a detailed report as to the action taken by them after the eviction notices were issued.**
5. **The reports of the Forest Department and the GHMC regarding the survey, the status of the Writ Petitions before the Hon'ble High Court and their action taken pursuant to the directions issued by the Hon'ble High Court are to be filed before the date of next hearing.**
6. **The learned counsel appearing for the applicant is also directed to state whether he is a party to the Writ Petition.**

7. Post the matter on 19.08.2025.

The Hon'ble NGT, South Zone, Chennai passed the following order Dt: 19.08.2025 in O.A. No. 17/2022(SZ).

ORDER:

1. If the reports of the District Collector, Medchal-Malkajgiri District and the Greater Hyderabad Municipality Corporation (GHMV) are not filed before the next hearing, as directed by this Tribunal on 16.06.2025, the same will be accepted only on payment of Rs, 10,000/- (Rupees ten thousand only each.

2. Post the matter on 29.10.2025

The following information is submitted as per the Hon'ble NGT order Dt: 16.06.2025

- i. **Extent of land that is available in Sy. No.19 after the survey done is Acres 467.00 gts**
- ii. **The land in possession of the Respondents No.13 to 15 is an encroached Forestland as per survey.**
- iii. **The status of survey by Forest Department, the Writ Petitions before the Hon'ble High Court and their action taken pursuant to the directions issued by the Hon'ble High Court submitted above.**

In view of the above, the following conclusion is arrived:

- Based on survey done by the Commissioner and Director of Settlements, Survey & Land Records, Telangana State, Hyderabad and report furnished in Rc.No.F1/1492/2021 ; Dt: 23.08.2024, the area of Sy.No.19 in possession of Forest Department is only Ac. 430-00 Gts.
- The notified forest area is Acres 471-14 gts.
- From the above, it is observed that there is a shortfall of Ac. 41.14 Guntas.
- The shortfall area has to be identified and demarcated.
- The RDD, S&LR, Hyderabad and team has not taken up the survey commencing from Tri-junction and By-junctions which is ought to be done and the Forest Department accordingly reported the same facts to the Hon'ble NGT., SZ., Chennai in counter affidavit filed by Forest Department.
- The Greater Hyderabad Municipal Corporation (GHMC) also issued notices. The status of action taken report of GHMC is awaited.
- Further, it is requested to issue instructions to the Survey Department
 - To take-up the survey from existing tri-junction point, which is permanently available even as on today on the ground.
 - To provide the appropriate Geo-coordinates, demarcate R.F boundary and fix the survey points on the ground.

- The shape of the Surveyed map should tally as per notified Forest Block map.

Once the joint survey is carried out as requested, then only final decision can be arrived.

M. V. — 16/12/25.
District Forest Officer
Medchal